

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- †5209**  
TO BE ANSWERED ON- 04/04/2022

**ARTICLE 275(1) IN CHHATTISGARH**

†5209. SHRI SANTOSH PANDEY:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the works proposed and approved in the last three years under Article 275 (1) in the State of Chhattisgarh; and

(b) the current status of those works along with details of the amount allocated and utilized?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

**(a) and (b):** Under the scheme of Grants under Article 275 (1) of the Constitution of India, based upon proposals received from the State Government duly approved by Executive Committee and after appraisal and approval thereof by a Project Appraisal Committee (PAC) constituted in this Ministry, funds are released.

The amount of funds released and funds utilized by the Govt. of Chhattisgarh in the last three years under the scheme of Grants under Article 275(1) of the Constitution is as under: -

<b>(Rs. In Lakh)</b>		
<b>Year</b>	<b>Funds released</b>	<b>Funds utilization as reported by State Govt.</b>
2018-19	11352.92	11352.92
2019-20	22500.77	22500.77
2020-21	9976.24	9976.24

\* Upto the year 2019-20 funds for EMRS was also released under Article 275(1).

Implementation of the the approved projects submitted by the State Government is the responsibility of the concerned State Government. As per schematic norms, the funds are released after submission of utilization certificate (UC) & physical progress report (PPR) by the States and other relevant financial instructions in vogue.

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